

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4898
ANSWERED ON:23.05.2006
LICENCE TO HOTELS BY NDMC
Vijay Krishna Shri

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government five star hotels granted licence on the revenue sharing basis by the New Delhi Municipal Council (NDMC) are irregular in paying public revenue;
- (b) if so, the details thereof;
- (c) whether such hotels are required to get the accounts audited by the Comptroller and Auditor General of India;
- (d) if so, whether the Government proposes to get the accounts of these hotels audited by the CAG; and
- (e) if so, the name and the details of the five star hotels granted licence on revenue sharing basis by the NDMC?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIS. REGUPATHY)

- (a) & (b): New Delhi Municipal Council has licensed land on revenue sharing basis to two five star hotels, namely, M/s C.J. International Hotels Limited (Hotel Le Meridian) and M/s, Taj Hotels Limited (Hotel Taj Mansingh). Hotel Le Meridian has not paid the licence fee as per the terms of the licence deed. The matter is presently subjudice. However, the hotel is paying Rs. 1 crore per month as per the directions of the High Court of Delhi.
- (c) & (d): There is a provision in the agreement for getting the accounts of the aforesaid hotels audited by New Delhi Municipal Council. However, there is no proposal to get the accounts of these hotels audited by the Comptroller and Auditor General of India.
- (e): The names of the hotels are:
 - 1. M/s C.J. International Hotels Limited (Hotel Le Meridian)
 - 2. M/s Taj Hotels Limited (Hotel Taj Mansingh)